

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of September, 2016 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
6.9.2016 Tuesday At 10.30 A.M. Generation tariff Special Drive	1.	39/RP/2016 along with I.A. No.38/2016	PGCIL	Petition for review of order dated 25.4.2016 in Petition No. 252/TT/2015 along with I.A. for condonation of delay.
	2.	148/TT/2016	PGCIL	Petition for truing up of the 9 Assets covered in Sipat-I transmission System in Western region.
	3.	152/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 claiming combined trued up tariff for 12 assets for 2009-14 period
	4.	107/GT/2016	NHPC	Approval of generation tariff of Teesta Low Dam Project Stage-IV for the period from 11.03.2016 to 31.03.2019
	5.	266/GT/2014	APCPL	Approval for determination of tariff of Aravali Power Company private limited. IGSTPP (3X500 MW) for the period from 01.04.2014 to 31.03.2019.
	6.	437/GT/2014	APCPL	Petition for approval of tariff of Indira Gandhi Super thermal Power Station (3X500 MW) based on audited accounts as on 31.03.2014, for the period from the COD of Unit-I, i.e, 05.03.2011 to 31.03.2014.
	7.	354/GT/2014	DVC	Petition for determination of tariff for MaithonHydel power Station unit no I, II and III (2X20MW +1X23.2 MW) for the tariff period 2014-19.Panchet Hydel power Station unit no land II (2X40 MW) for the period 2014-19.
	8.	353/GT/2014	DVC	Petition for determination of tariff for PanchetHydel power Station unit no land II (2X40 MW) for the period 2014-19
	9.	352/GT/2014	DVC	Petition for determination of tariff for Mejia Thermal Power Station unit NO IV (IX210 MW) for the tariff period 2014-2019.
	10.	351/GT/2014	DVC	Petition for determination of tariff for TilayaHydel Power Station unit no I and II (2X2 MW) for the tariff period 2014-2019
	11.	350/GT/2014	DVC	Petition for determination of tariff for Bokaro Thermal Power Station unit no I, II and III (3X210 MW) for the period 2014-2019.
	12.	349/GT/2014	DVC	Petition for determination of tariff for Chandrapura Thermal Power Station unitno I, II and III (3X130 MW) for the period 2014-2019.
	13.	348/GT/2014	DVC	Petition for determination of tariff for Durgapur Thermal Power Station unit no III and IV (1X140 MW+1X210 MW) for the period 2014-2019.
	14.	386/TT/2014	DVC	Petition for approval of tariff for transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014-19.
	15.	547/TT/2014	DVC	Approval of true up petition of tariff of transmission & Distribution System activity of DVC network for the tariff period 2009-14.
	16.	180/GT/2015	DVC	Petition for approval of tariff for Chandrapura Thermal Power Station Unit-7 and 8 (500 MW) for the tariff period 2014-19.
	17.	181/GT/2015	DVC	Petition for truing up of capital expenditure for the period 2011-14 in respect of Chandrapura Thermal Power Station Unit-7 and 8 (500 MW) .
	18.	224/GT/2015 along with I.A.No.20/2016	DVC	Petition for approval of tariff from Raghunathpur Thermal Power Station, Unit No.1 (1 x 600 MW) from the respective dates of their commercial operation.
	19.	334/GT/2014	NTPC	Petition for determination of tariff for Talchar Thermal Power Station Stage- I & II (160 MW) for the period 2014-19.
	20.	130/GT/2014	NTPC	Petition for determination of tariff for Barh Super Thermal Power Station Stage-II (2x660MW) of the 1st Unit (Unit-IV) for the period 15.11.2014 to 31.3.2019.
	21.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 X250 MW) for the period from anticipated date of commercial operation Unit-I 21.3.2016 to 31.3.2019.
15.9.2016 Thursday At 10.30 A.M. Misc.	1.	110/MP/2016	P&KTCL	Petition under Section 79 (1) (f) read with Section 79 (1) (c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 6.8.2013 on account of Change in Law and Force Majeure events. (On

Petitions				admission)
	2.	127/MP/2016	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters), Regulations 2000 and Electricity Act, 2003 through transmission system of PGCIL/respondent from the generation place to the place of delivery for evacuation of 400 MW D/C line. (On admission)
	3.	158/MP/2016	LAPL	Petition under Section 79 (1) (b) read with 79 (1) (f) and 74 (1) (k) of the Electricity Act,2003 read with regulations 2(1) (j) of the CERC (Payment of fees) regulations, 2012 (On admission).
	4.	154/MP/2015	APL	Petition under Section 79 (1) (f) of the Electricity Act,2003 seeking adjudication of dispute between Adani Power Limited and Gujarat UrjaVikas Nigam Limited regarding the payment of electricity supplied by Adani Power Limited prior to scheduled Commercial Operation Date.
	5.	05/SM/2016	Suo-Motu	Non-compliance of the CERC (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations,2009.
	6.	41/MP/2016 Along with I.A.No.13/2016	GMRKEL	Petition seeking modification in the quantum of Long Term Access granted under the Bulk Power Transmission Agreement dated 24.2.2010 from 800 MW to 647 MW in the light of the discussions recorded in the minutes of the meeting held with Eastern Region constituents on 5.1.2013 and 28.7.2013 read with Section 38 and 79 (1) (c) of the Electricity Act, 2003.
	7.	IA No. 30 of 2016 in Petition No. 84/MP/2016	CSPTCL	Interlocutory Application by RKM Powergen Pvt. Ltd. for modification of the order dated 28.6.2016 in Petition No. 84/MP/2016.
	8.	123/MP/2016	OGPTL	Petition for approval under Section 17(3) of the Electricity Act, 2003 for creating security in favour of Security Trustee pursuant to unattested deed of hypothecation, by way of hypothecation on project assets for the benefit of the lenders/security trustee to the project and also for any future security creation in favour of security trustee/lenders, for transmission lines (i) Jharsuguda (Sundargarh) Raipur Pool 765 kV D/C line (Hexa Zebra Conductor) and (ii) OPGC-Jharsuguda (Sundargarh) 400 kV D/C (Triple Snowbird Conductor).
	9.	143/MP/2016	PGCIL	Petition under Section 38(2) of the Electricity Act, 2003 read with Sections 79 (1) ( c ) and 79 ( 1 ) ( k ) of the Act, along with (i) CERC (Grant of Regulatory Approval for execution of inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulations 111 and 114 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and (iii) CERC (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory Approval for execution of the Transmission system for Ultra mega Solar Power Park at Banaskantha (Radhanesda), Gujarat.
	10.	159/MP/2016	JPL	Petition under Section 79 (1) ( k) of the Electricity Act,2003 read with regulations 8 (7) of the CERC (Grant of Connectivity, Long Term Access and Medium Term open Access in Inter-State transmission and related Matters ) Regulations,2009
	11.	27/RP/2016	NTPC	Petition for review of order dated 31.5.2016 in Petition No. 286/GT/2014 for determination of tariff of Faridabad Gas power Station (431.586 MW) for the period from 1.4.2014 to 31.3.2019.
	12.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2014 to 31.3.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for the Odisha Distribution Companies .
15.9.2016 Thursday At 2.30 P.M. Misc. Petitions	13.	155/MP/2012	APL	Petition under Section 79 of the Electricity Act, 2003 evolving a mechanism for regulating including changing and /or revising tariff on account of frustration and/or of occurrence of force majeure (Article 12) and /or change in law (Article 13) events under the PPAs due to change in circumstances for the allotment of domestic coal by GOI-CIL and enactment of new Coal Pricing Regulation by Indonesian Government. (Remanded by ATE)

	14.	159/MP/2012	CGPL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding. <i>(Remanded by ATE)</i>
19.9.2016 Monday At 10.30 A.M. Generation Tariff  <u>Coram:</u>  1.Sh.A.S.Bakshi Member 2.Dr. M.K. Iyer, Member	1.	43/RP/2016 along with I.A. No.45/2016	PGCIL	Petition seeking review of order dated 18.3.2016 in Petition No. 113/TT/2013.
	2.	I.A.No.32/2016 in Petition No.18/TT/2015	GBHPPL	Application seeking recall of the Orders dated 23.2.2016 in Petition No. 18/TT/2015.
	3.	I.A. No. 41/2016 In Petition No.528/TT/2014	GBHPPL	Application seeking recall of the Orders dated 17.2.2016 in Petition No. 528/TT/2014
	4.	39/RP/2016	PGCIL	Petition for review of order dated 25.4.2016 in Petition No. 252/TT/2015.
	5.	107/GT/2015	NTPC	Petition for approval of tariff of Koldam Hydro Electric power project (4X200 MW) for the period from the anticipated COD (01.07.2015) of Unit-I & II to 31.03.2019.
20.9.2016 Tuesday At 10.30 A.M. Transmission Tariff	1.	40/RP/2016 along with I.A. No.40/2016	PGCIL	Petition for review of order dated 17.3.2016 in Petition No. 305/TT/2013
	2.	33/RP/2016	EPTCL	Petition for review of order dated 15.6.2016 in Petition No. 173/TT/2013 and 111/TT/2015.
	3.	313/TT/2014	JPL	Petition for determination of tariff for approval of Annual Fixed Cost and determination of tariff for the Licensed transmission Business for the financial years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 and truing up for the financial years 2011-12, 2012-13 and 2013-14.
	4.	438/TT/2014	APCPL	Petition for determination of tariff of Jhajjar- Mundka 400 KV D/C ISTS Asset of APCPL for the period from 01.04.2014 to 31.03.2019
	5.	439/TT/2014	APCPL	Petition for true-up and approval of tariff of 400 KV D/C Jhajjar-Mundkatransmission Line, of APCPL based on audited accounts as on 31.03.2014 for the period from the COD i.e 1.3.2011 to 31.3.2014.
	6.	516/TT/2014	PLTL	Petition for approval for 400 KV Double Circuit Siliguri-Purnea transmission Line, 400 KV Double Circuit Purnea-Muzaffarpur transmission Line and 220 KV Double Circuit Gorukhpur-Lucknow transmission Line and 400 KV Double Circuit Bareilly-Mandola transmission Line, in Northern Region associated with Tala Hydro Electric project, East-North Interconnector and Northern Region transmission System.
	7.	515/TT/2014	PLTL	Petition for approval for 400 KV Double Circuit Muzaffarpur-Gorakhpur transmission Line in Eastern-Northern Inter-region associated with Tala hydro Electric Project, East-North Inter-Connector and Northern Region Transmission System of Powerlinks Transmission Limited.
	8.	514/TT/2014	PLTL	Approval for 400 KV Double Circuit Siliguri-Purnea Transmission Line, 400 KV Double Circuit Purnea-Muzaffarpur transmission Line and 220 KV Double Circuit Muzaffarpur (PGCIL)-Muzaffarpur (BSES) Transmission Line, in Eastern Region associated with Tala Hydro Electric project, East-North interconnector and Northern Region Transmission System.
	9.	125/TT/2016	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations,1999 and CERC (Terms and Conditions of Tariff) Regulations,2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for (Asset-1): Central sector portion (2186.339 kms) & (Asset-2): BBMB (208.438 kms) for Establishment of Fiber Optic communication system in Northern region (2394.777 Kms )
	10.	144/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period under the tariff from DOCO to 31.3.2019 for Expansion and replacement of existing SCADA/EMS System at SLDC's of NR.
22.9.2016 Thursday At 10.30 A.M.	1.	28/MP/2016	MPL	Petition under Regulation 111 of CERC (C&B) Regulations, 1999 seeking clarification on the methodology of computation of availability for Inter-State Generating Stations such as Maithon

Misc. Petitions				Power Ltd for which capacity has been tied up in Mega Watt basis.
	2.	105/MP/2016	OSML	Petition under Section 79 (1) of the Electricity Act, 2003 and Regulations 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.
	3.	10/MP/2016 along with I.A. No.24/2016	JPVL	Petition seeking refund of the late payment of surcharges illegally retained by the respondent No. 1 under Power Purchase Agreement dated 30.5.2011 along with interest and initiation of proceedings for revocation of the Inter State Trading Licence granted to GEL ( <i>On maintainability</i> ) (I.A. for pre-emptor dismissal of the said petition on the point of jurisdiction.)
	4.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.
	5.	115/MP/2016	TANGED CO LTD.	Petition for determining excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of LNC's Power Stations, namely, NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3 x 210 MW), NLC TPS II Stage II (4 x 210 MW) NLC TPS-I Expansion (2 x 210 MW) under Regulation 10 of Tariff Regulations, 2004) in pursuance of order dated 12.5.2015 of CERC in Petition No. 65/MP/2013. ( <i>On admission</i> )
	6.	35/MP/2016	PGCIL	Petition under Section 38(2) of the Electricity Act, 2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Electricity Act, 2003 along with (i) CERC (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and Related Matters) Regulations, 2009; (ii) CERC (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (iii) Regulations 111 & 114 of the CERC (Conduct of Business) Regulations, 1999 and (iv) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for signing of Long Term Access Agreement and Grant of Regulatory Approval for execution of the Transmission System associated with Nabinagar-II STPP.
	7.	100/MP/2016	EP(J)L	Petition for abeyance of long term access to the extent of 750 MW and consequent connectivity agreed under the BPTA dated 24.2.2010 under Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium term Open Access in inter-state Transmission and related matters) Regulations, 2009.
	8.	101/MP/2016	EP(J)L	Petition for relinquishment of 350 MW Long Term Access agreed under the BPTA dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	9.	88/MP/2016	KSEBL	Petition seeking further extension of time on order dated 18.8.2015 in Petition No. 86/MP/2014 for extension of time in implementation of the Commission's order in the matter of providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional in terms of Regulation 5.2 (i) of the CERC (Indian Electricity Grid Code) (1st Amendment), Regulations 2012 read with Regulations 3 (e) of CEA (Grid Standards) Regulations, 2010 by following best practices of O & M of Transmission Elements for ensuring security of the Southern Regional Grid as well as the inter-connected Indian Grid.
	10.	211/MP/2011	SAIL	Petition under Regulations 20 and 21 of the CERC (Sharing of inter-state Transmission Charges and Losses), Regulations, 2010 and against the arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.

	11.	114/MP/2016	MHPPL	Petition for change of Category of Trading Licence from Category- Illto II.
	12.	11/MP/2016	NETL	Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Regulations 10, 19, and 23 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in interState Transmission and related matters) Regulations, 2009 read with Regulations 110, 111,112 and 115 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
27.9.2016 Tuesday At 10.30 A.M. Misc. Petitions	1.	153/MP/2016 along with I.A. No. 39/2016	GMRWEL	Petition under Section 38 (2) (c) ,79 (1) (c), 79 91) (f) and 79 (1) (k) of the Electricity Act,2003 seeking declaration that no relinquishment charges are payable for surrendering the MTOA and seeking quashing of letter dated 9.6.2016.(On admission)
	2.	42/RP/2016 along with IA No. 44 of 2016	PGCIL	Petition for review and modification of the order dated 27.6.2016 in Petition No.236/MP/2015. IA for condonation of 21 days in filing the Review Petition.(On admission)
	3	44/RP/2016 in Petition No. 236/MP/2015	NTPC	Petition for review of the order dated 27.6.2016 in Petition No. 236/MP/2015. (On admission)
	4.	122/TL/2016	GPTL	Petition Under Section 14 read with Section 15 (1) of the Electricity,2003 for grant of transmission License to Gurgaon Palwa Transmission Limited.
	5.	111/TL/2016	WKTL	Petition Under Section 14 read with Section 15 (1) of the Electricity,2003 for grant of transmission License to Warora-Kurnoo Transmission Limited (WKTL).
	6.	116/TL/2016	NKTL	Petition Under Section 14 read with Section 15 (1) of the Electricity,2003 for grant of transmission License to North Karanpura Transco Limited (NKTL).
	7.	135/MP/2016	KPTCL	Petition under Sections 79 & 94 (2) of the Electricity Act, 2003 read with Regulations 116 of the CERC (Conduct of Business Regulations, 1999 seeking extension of time for compliance of the directions issued by the Commission in its orders dated 18.8.2015 in Petition Nos. 86/MP/2014 & 374/MP/2014.
	8.	304/MP/2013	GGEL	Petition under Section 79(1)(b) read with Section 79(1) (f) of the Electricity Act, 2003 for adjustment of Generation Tariff and other consequential reliefs.
	9.	312/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	10.	313/MP/2013	RSTEL	Petition for compensatory tariff on account of depreciation in rupee in terms of Power Purchase Agreement dated 8th January, 2011 (PPA) entered into between NTPC VidyutVyapar Nigam Limited and Rajasthan Sun Technique Private Limited.
	11.	327/MP/2013	DSPL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	12.	14/MP/2014	KVK Energy	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	13.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with Section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	14.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff extension of time for execution of project and other consequential reliefs.
	15.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	16.	154/MP/2015	APL	Petition under Section 79 (1) (f) of the Electricity Act,2003 seeking adjudication of dispute between Adani Power Limited and Gujarat UrjaVikas Nigam Limited regarding the payment of electricity supplied by Adani Power Limited prior to scheduled Commercial Operation Date.

	17.	166/MP/2016	PTCL	Petition under section 17 (3) of the Electricity Act,2003 for creation of security interest over the transmission assets .
	18.	127/MP/2016	IBE(U)L	Petition under Section 79 of the Electricity Act, 2003 for availing LTOA in accordance with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters), Regulations 2000 and Electricity Act, 2003 through transmission system of PGCIL/respondent from the generation place to the place of delivery for evacuation of 400 MW D/C line.
29.9.2016 Thursday At 10.3-0 A.M. Generation tariff	1.	25/RP/2016	NTPC	Petition for review of order dated 14.3.2016 in Petition No. 205/GT/2013 for determination of tariff of Rihand Super Thermal Power Station Stage-III (1000 MW)
	2.	28/RP/2016	NTPC	Petition for review of order dated 8.2.2016 in petition No.198/GT/2013 for approval of tariff of Vallur Thermal Power Project (1500 MW).
	3.	36/RP/2016	NTPC	Petition for the review of order dated 27.6.2016 in petition No. 270/GT/2014 for approval of tariff of Simhadri Super Thermal Power Station Stage-I (1000 MW) for the period 1.4.2014 to 31.3.2019
	4.	50/RP/2016	NTPC	Petition for review of order dated 29.7.2016 in Petition No. 294/GT/2014 for determination of tariff Simhadri Super Thermal Power Station Stage-II (1000 MW)
	5.	146/GT/2015	NLC	Petition for fixation of tariff for Circulating Fluidized Bed Combustion (CFBC) Technology based NLC Thermal power Station II Expansion Unit-II 250 MW) for the period from actual CoD and for the station (Unit- I Unit -ii) 2X250 MW
	6.	135/GT/2015	NLC (TPL)	Petition for Fixation of tariff for 2 x 500 MW NTPL TPS (NLC Tamil Nadu Power Ltd.) for the period from the COD of Unit I and Unit II to 31.03.2019.
	7.	7/GT/2016	UPCL	Petition for revision of tariff of Udupi Thermal Power Station (2 x 600 MW) for the period from 11.11.2010 to 31.3.2014 (after true up exercise).
	8.	85/GT/2016	PVUNL	Petition for approval of tariff of Patratu Thermal Power Station for the period from the date of takeover i.e. 1.4.2016 to 31.3.2019.
	9.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014
	10.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 01-04-2014 to 31-03-2019 of current MYT
	11.	167/MP/2016 along with I.A. No. 42/2016	APNRL	Petition for relinquishment of long Term Open Access under the Bulk Power transmission Agreement dated 24.2.2010 under regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	12.	211/MP/2011	SAIL	Petition under Regulations 20 and 21 of the CERC (Sharing of inter-state Transmission Charges and Losses), Regulations,2010 and against the arbitrary action of Western Regional Load Despatch Centre by loading transmission losses on the 220 kV lines being used for transfer of power from the generating station of NSPCL to Bhilai Steel Plant.

SD/-  
(T.D.PANT)  
Deputy Chief (Legal)  
28.9.2016